

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO.1223 of 2002.

Tuesday, this the 18th day of February 2003.

Hon'ble Maj Gen KK Srivastava, Member-A.

Manish Kumar
Son of Late Sri Ramesh Gauri,
Resident of 38/89 Katghar Idgarh,
District Agra.

.....Applicant.

(By Advocate: Sri V.S. Kushwaha/ Sri B.N.Singh)

Versus.

1. Union of India
through its General Manager
Western Railway Church Gate,
Mumbai.
2. Divisional Railway Manager,
Western Railway,
Kota.

.....Respondents.

(By Advocate: Sri K.P. Singh)

O_R_D_E_R

In this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for direction to respondent No.2 to consider the case of the applicant for appointment on compassionate grounds on any suitable post.

2. The claim of the applicant is that he is adopted son of Late Ramesh Gauri, who was working as Safaiwala under Station Master Idgah Railway Station Western Railway, Agra. The father of the applicant Late Ramesh Gauri died on 11.09.1999. Sri B.N. Singh counsel for the applicant submitted that the applicant has been adopted by

.....2/-

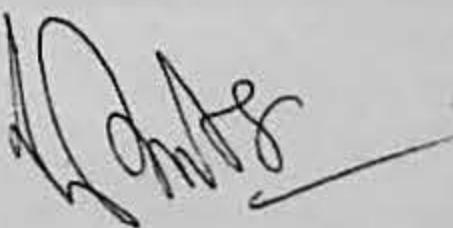
Late Ramesh Gauri through registered adoption deed dated 26.02.1999. He also got succession certificate for retiral and other benefits. On 12.06.2002 he has represented to the respondents for appointment on compassionate ground. The representation of the applicant is still pending for consideration before respondent No.2.

3. Sri K.P. Singh counsel for the respondents submitted that the representation dated 12.06.2002 (Annexure A-5) does not bear any acknowledgement by the respondents.

4. I have perused the records and in my opinion, the interest of justice shall better be served if the representation of the applicant dated 12.06.2002 is decided by a reasoned order within specified time.

5. The O.A. is finally disposed of at the admission stage itself with a direction to the respondent No.2 i.e., D.R.M Mota to decide the representation of the applicant with a speaking order within a period of three months from the date of communication of this order. The applicant shall file/copy of the representation dated 12.06.2002 alongwith order of this Tribunal within three weeks.

6. There shall be no order as to costs.



Member-A.

Manish/-